

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMARAVATI DEVELOPMENT PARTNERS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	AMARAVATI DEVELOPMENT PARTNERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	08/03/2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Vijayawada
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U70109AP2018FTC107798
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Amaravati Metropolitan Region Development Authority Office Lenin Center, Governorpet, Vijayawada 520002 Andhra Pradesh, India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19-01-2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	T V Balasubramanian KRD Gee Gee Crystal 91/92, 7th Floor, Radhakrishnan Salai. Mylapore, Chennai 600 004, India Registration No- IBBI/IPA-001/IP-P00198/2017-18/10388 Email ID – tvalu@pkfindia.in
8.	LAST DATE FOR SUBMISSION OF CLAIMS	19-02-2021

Notice is hereby given that the Amaravati Development Partners Private Limited has commenced voluntary liquidation on 19-01-2021.

The stakeholders of Amaravati Development Partners Private Limited are hereby called upon to submit a proof of their claims, on or before 19-02-2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



T V Balasubramanian
Liquidator
IBBI/IPA-001/IP-P00198/2017-18/10388
Date: 19th January 2021
Place: Chennai

